

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 27<sup>th</sup> SEPTEMBER, 2019**

**No. 208 A:** The Probationary Civil Judge (Junior Division) named in Column 02 is posted as Judicial Magistrate, with immediate effect, at the place mentioned against her name in Column no. 03 of the table given below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> Class upon the Probationary Civil Judge (Junior Division) named in Column no. 02 at her place of posting, shown in Column no. 03 of the table given below:-

Sl. No.	Name of the Probationary Civil Judges (Junior Division) with their present place of posting	Name of the District/ Sub-Division, where the powers of Judicial Magistrate 1st Class conferred on posting as such.
01	02	03
01.	Ms. Reema Kumari, Probationary Civil Judge (Jr. Div.), Hazaribag	Hazaribag


Further, the concerned Principal District & Sessions Judge I/c is hereby requested to use his own discretionary power in distributing judicial works to officer concerned.

By Order of the Court,  
Sd/- Ambuj Nath  
Registrar General

Memo No. 3756 /Apptt

Dated Ranchi the 27<sup>th</sup> September, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

  
27.9.19  
Registrar General